

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:2401
ANSWERED ON:23.07.2004
REVIEW OF ANTI DUMPING DUTY
Deora Shri Milind Murl

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether Government have initiated a midterm review of the anti-dumping duty on imports of certain seamless grade alloy and non-alloy steel billets, bars and rounds from Russia, China and Ukraine;
- (b) if so, the details thereof;
- (c) whether the review was undertaken on the basis of a representation from Maharashtra seamless steel for the year 2003;
- (d) whether in view of the findings, Government propose to impose continued anti-dumping duty; and
- (e) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN)

(a) Yes, sir.

(b) & (c) On the basis of a representation received from M/s. Maharashtra Seamless Limited, New Delhi, a mid-term review of the anti-dumping duty on imports of certain seamless grade alloy and non-alloy steel billets, bars and rounds from Russia, China PR, and Ukraine, has been initiated vide notification dated 24.05.2004.

(d) & (e) As per anti-dumping rules framed under the Customs Tariff Act, 1975 (as amended from time to time), an anti-dumping investigation is required to be concluded normally within a period of 12 months from the date of its initiation. However, in exceptional circumstances it may be extended by 6 months. The investigation is in progress.